The Industrial Disputes (Maharashtra Amendment) Act, 1974

Act 56 of 1974

Keyword(s):
Industrial Disputes, Appellate Tribunal, Labour Court, Tribunal

Amendment appended: 23 of 2006
THE INDUSTRIAL DISPUTES (MAHARASHTRA AMENDMENT) ACT, 1974.

CONTENTS.

PREAMBLE.

SECTIONS.

1. Short title.


MAHARASHTRA ACT No. LVI OF 1974

[THE INDUSTRIAL DISPUTES (MAHARASHTRA AMENDMENT) ACT, 1974]

[26th November 1974]

An Act further to amend the Industrial Disputes Act, 1947 in its application to the State of Maharashtra.

XIV WHEREAS it is expedient further to amend the Industrial Disputes Act of 1947, in its application to the State of Maharashtra for the proposes herein-after appearing; It is hereby enacted in the Twenty-fifth Year of the Republic of India as follows:

1. This Act may be called the Industrial Disputes (Maharashtra Amendment) Act, 1974.

2. In section 7 of the Industrial Disputes Act, 1947 in its application to the State of Maharashtra (hereinafter referred to as “the principal Act”), in sub-section (3) after clause (d), the following clauses shall be inserted, namely:

“(d-1) he has practised as an advocate or at torney for not less than seven years in the High Court, or any court subordinate thereto, or any Industrial Court or Tribunal or Labour Court, constituted under any law for the time being in force; or

(d-2) he holds a degree in law of a University established by law in any part of India and is holding or has held an office not lower in rank than that of Deputy Registrar of any such Industrial Court or Tribunal for not less than five years; or”.

3. In section 7-A of the principal Act, in sub-section (3),—

(i) in clause (aa), for the words “an Additional District Judge; or” the words “an Additional District Judge or an Assistant Judge; or” shall be substituted; and

(ii) after clause (b), the following new clause shall be inserted, namely:

“(c) he has for not less than five years been a Presiding Officer of a Labour Court, constituted under any law for the time being in force.”

1For Statement of Objects and Reasons, see Maharashtra Government Gazette, 1974, Pt. V, p. 870.

J/329—55
MAHARASHTRA ACT No. XXIII OF 2006.

(First published, after having received the assent of the President, in the "Maharashtra Government Gazette", on the 26th June 2006).

An Act further to amend the Industrial Disputes Act, 1947 in its application to the State of Maharashtra.

WHEREAS it is expedient further to amend the Industrial Disputes Act, 1947, in its application to the State of Maharashtra, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Industrial Disputes (Maharashtra Amendment) Act, 2003.

(407)
(2) It shall come into force on such date as the State Government may, by notification, in the Official Gazette, appoint.

Amendment of section 2 of 14 of 1947.

2. In section 2 of the Industrial Disputes Act, 1947, in its application to the State of Maharashtra, hereinafter referred to as “the principal Act”), in clause (b), in sub-clause (iv), for the words “one thousand six hundred rupees” the words “six thousand five hundred rupees” shall be substituted.

Amendment of section 9-A of 14 of 1947.

3. In section 9-A of the principal Act, in the proviso,—

(a) in clause (b), the word “; or” shall be added at the end;

(b) after clause (b), the following clause shall be added, namely:

(c) where the change is effected due to updating or replacing of the existing machinery, computerisation or increase in the immovable property and increase in production and that,—

(i) such change shall not affect the total wages of the workmen and their hours of work; and

(ii) the employer provides all the legitimate and required facilities such as training etc., to the workmen to acquire the skill of new job.

MARTIN MAHISATTVA VOT VVER GAYA

2008